

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.2063/Del/2019
Assessment Year: 2010-11

M/s. Parivar Agri Business Pvt. Ltd., RB-1, Ground Floor, Front Side, Indepuri, New Delhi	Vs.	ITO, Ward-19(4), New Delhi
PAN :AAECP3796M		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. Umesh Takyar, Sr. DR

Date of hearing	11.02.2022
Date of pronouncement	11.02.2022

ORDER

PER BENCH:

This is an appeal by the assessee against order dated 28.12.2018 of learned Commissioner of Income Tax (Appeals)-7, New Delhi for assessment year 2010-11.

2. When the appeal was called out, none was present for the assessee. However, learned Authorized Representative of the assessee has filed letter dated 21st October, 2021 seeking

withdrawal of the appeal as the assessee has opted to settle the dispute under the Direct Tax Vivad Se Vishwas Act, 2020 and has received the certificate issued by the designated authority in Form No. 3.

3. Learned Departmental Representative has no objection to the aforesaid request of the assessee.

4. Having considered the submission of learned Departmental Representative and perused the materials on record, we permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed.

Order pronounced in the open court on 11th February, 2022

Sd/-
(G.S. PANNU)
PRESIDENT

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

Dated: 11th February, 2022.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi